

Petition(s) for Special Leave to Appeal (Civil) No(s).11726/2006

(From the judgment and final order dated 16/05/2006 in SA Nos. 85/2001, 86/2001, 454/2002 and 844/1999 of the TRADE TAX TRIBUNAL, GHAZIABAD, U.P.)

M/S PONDS INDIA LTD(MERGED WITH H.L.LTD)

Petitioner(s)

VERSUS

COMMNR. OF TRADE TAX, LUCKNOW

Respondent(s)

(With prayer for interim relief)
(FOR FINAL DISPOSAL)

WITH

SLP(C) NO. 13202 of 2006

(With appln. for exemption from filing O.T. and permission to
place addl. documents on record and office report)(FOR FINAL DISPOSAL)

SLP(C) NO. 13204 of 2006

(With appln. for exemption from filing O.T. and permission to
place addl. documents on record and office report)(FOR FINAL DISPOSAL)

SLP(C) NO. 3637 of 2007

(With prayer for interim relief and office report)(FOR FINAL DISPOSAL)

Date: 31/01/2008 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE V.S. SIRPURKAR

For Petitioner(s)
(in all SLPs)

Mr. Ashok H. Desai, Sr.Adv.
Mr. Pallav Sishodia,Adv.
Mr. Ravinder Narain,Adv.
Ms. Sonu Bhatnagar,Adv.
Mr. Ajay Aggarwal,Adv.
Ms. Nupur Singh,Adv.
Mr. Rajan Narain,Adv.

For Respondent(s)

Mr. Dinesh Dwivedi, Sr.Adv.
Mr. Shail Kumar Dwivedi,Addl.Adv.Gen.,U.P.
Mr. Abhishek Chaudhary,Adv.
Mr. G. Venkateswara Rao,Adv.
Mr. Manish Shanker,Adv.
Mr. Prateek Dwivedi,Ad.
Mr. Manoj Dwivedi,Adv.

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UPON hearing counsel the Court made the following
ORDER

Mr. Dinesh Dwivedi, learned senior counsel appearing on
behalf of the respondents resumed his arguments at 10.35 a.m. and
concluded at 11.25 a.m. Thereafter, Mr. Ashok Desai, learned senior

counsel appearing on behalf of the petitioners made his reply submissions upto 11.45 a.m.

Arguments concluded. Judgment reserved.

(A.S. BISHT)
COURT MASTER

(PUSHAP LATA BHARDWAJ)
COURT MASTER